

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE N.NAGARESH
FRIDAY, THE 24TH DAY OF APRIL 2020 / 4TH VAISAKHA, 1942
WP(C) NO. 9371 OF 2020**

Petitioner:-

1. Kunnathoor Prasad, Puthoorazhikath House,
Kunnathoor East P.O., Kollam District.
2. Sheeja Radhakrishnan, Vasanthalayam,
Thuruthikara P.O., Kunnathoor, Kollam District.

By Adv. Sri. P. Mohandas (Ernakulam)

Respondents:-

1. State of Kerala, Represented by the Principal Secretary,
Local Self Government Department, Government Secretariat,
Thiruvananthapuram – 695 001.
2. Kunnathoor Grama Panchayat, Represented by its Secretary,
Kunnathoor P.O., Kollam – 690 540.
3. The Secretary (Authorized Officer), Block Panchayat,
Block Development Office, Sasthamcotta, Kollam – 690 520.
4. Sreedevi Amma, Member, Kunnathoor Grama Panchayat,
Ward No. II, Kunnathoor P.O., Kollam – 690 540.
5. Iverkala Dileep, Member, Kunnathoor Grama Panchayat,
Ward No. III, Kunnathoor P.O., Kollam – 690 540.
6. Ranjini P., Member, Kunnathoor Grama Panchayat, Ward No. IV,
Kunnathoor P.O., Kollam – 690 540.
7. Vasanthakumari K.G., Member,
Kunnathoor Grama Panchayat, Ward No. V,
Kunnathoor P.O., Kollam – 690 540.
8. T.K. Pushpakumar, Member, Kunnathoor Grama Panchayat,
Ward No. VII, Kunnathoor P.O., Kollam – 690 540.
9. S. Ramesan, Member, Kunnathoor Grama Panchayat,
Ward No. XI, Kunnathoor P.O., Kollam – 690 540.
10. Raveendran R., Member, Kunnathoor Grama Panchayat,
Ward No. XII, Kunnathoor P.O., Kollam – 690 540.

11. Geethakumari P., Member, Kunnathoor Grama Panchayat,
Ward No. XV, Kunnathoor P.O., Kollam – 690 540.
12. Beena V., Member, Kunnathoor Grama Panchayat,
Ward No.XVII, Kunnathoor P.O., Kollam – 690 540.

By
Government Pleader

This writ petition having come up for admission on 24.04.2020, the court on the same day passed the following:

ORDER

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Dated this the 24th day of April, 2020

In view of the situation arising out of Lock Down due to Corona pandemic and in view of Section 157(6) of the Kerala Panchayat Raj Act, 1994, this Court is of the opinion that it may not be advisable to hold meetings to consider No Confidence Motion during Lock Down period. Accordingly, there will be a direction to the 3rd respondent-Secretary to the Block Panchayat, to defer the meeting scheduled to be held on 27.04.2020 for the time being.

N. NAGARESH, JUDGE

Appendix

Petitioner's Exhibits:

1. **Ext. P5**:- True copy of the notice No. S/691/2020 dated 17-04-2020 issued by the
3rd respondent to the first petitioner

2. **Ext. P6**:- True copy of the notice No. S/691/2020 dated 17-04-2020 issued by the
3rd respondent to the second petitioner